

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION No. 687
TO BE ANSWERED ON 02.12.2024

National Coal Wage Agreement

687. SHRI SANJAY SINGH:

Will the Minister of COAL be pleased to state:

(a) the number of times Apex Medical Board has been constituted under Coal India vide Section 9.4.0 of the National Coal Wage Agreement since 2018, if not, the reasons therefor;

(b) if not constituted, the steps taken by Coal India to employ the family members of medically unfit persons; and

(c) the number of family members of medically unfit workers employed by Coal India so far since 2018?

ANSWER

MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a): Since 2018, 3 (three) Apex Medical Boards have been constituted under the Section 9.4.0 of the National Coal Wage Agreement in the Coal India Limited (CIL).

(b): In addition to above, Non-Executive cadre employees suffering from specified diseases, provision for grant of "*Special Leave*" at 50% of emoluments per month, till declared fit by the Apex Medical Board, has been extended w.e.f. 01.07.2016 and it is still continuing in the subsequent National Coal Wage Agreement (NCWA)-XI operative w.e.f. 01.07.2021. Besides the above, all employees of CIL (including its subsidiaries) and their dependent family members are provided facility of medical treatment.

(c): None of the employees of CIL & its subsidiaries have been declared medically unfit in the Apex Medical Board held since 2018.
